

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH- COURT NO.3

CUSTOMS Appeal No. 10442 of 2020

(Arising out of OIA-JMN-CUSTM-000-APP-254-19-20 dated 06/02/2020 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD)

SAUMIL IMPEX PVT LTD

Plot No. 68, Ship Breaking Yard, Alang
Bhavnagar, Gujarat

.....Appellant

VERSUS

COMMISSIONER OF C.-JAMNAGAR(PREV)

Sharda House...Bedi Bandar Road,
Opp. Panchavati,
Jamnagar, Gujarat

.....Respondent

APPEARANCE

None appeared for the Appellant

Shir P Ganesan, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. 10862/2024

DATE OF HEARING/ DECISION: 05.04.2024

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 31.08.2023, 16.10.2023, 23.11.2023, 04.01.2024, 08.02.2024, 11.03.2024 & 05.04.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant are at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeal, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**